

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 178 of 2020**

**IN THE MATTER OF:**

**Mancherial Cement Co. Pvt. Ltd. and Anr. ...Appellants**

**Vs**

**Chandrakant Agarwal & Ors. ....Respondents**

**Present:**

**For Appellants: Mr. D. Abhinav Rao, Advocate**

**For Respondents: None.**

**With**

**Company Appeal(AT) No. 179 of 2020**

**IN THE MATTER OF:**

**M/s Mancherial Cement Co. Pvt. Ltd. and Anr. ...Appellants**

**Vs**

**Chandrakant Agarwal & Ors. ....Respondent**

**Present:**

**For Appellants: Mr. D. Abhinav Rao, Advocate**

**For Respondent: None.**

**ORDER**  
**(Through Virtual Mode)**

**27.11.2020 Appeal No. Company Appeal(AT) No. 178 of 2020**

Notices delivered/not delivered on the following Respondents are as per the following table:

Notices Delivered	Notices not delivered
R1, R2, R7, R13, R16 to R18, R21, R24 to R33, R35 to R37, R42 to 45	R3 to R6, R8 to R12, R14, R19, R20, R22, R23, R34, R38 to R41, R46 to R50

2. Today there is no appearance of the Respondents who were served Notice.

3. In respect of other unserved Respondents, as per table above, at this stage, learned Counsel for the Appellants informs this Tribunal that he will delete the name of unserved Respondents.

4. Since according the Learned Counsel for the Appellants, the contesting party is Respondent No. 1, it appears that Notice was delivered to Respondent No. 1.

5. The Learned Counsel for the Appellants is directed to file Requisites along with Process Fee within two days from today, if not filed.

**Appeal No. Company Appeal(AT) No. 179 of 2020**

6. Notices delivered/not delivered on the following Respondents are as per the following table:

Notices Delivered	Notices not delivered
R1 to R14, R19, R25, R28, R29, R-32, R36 to R48, R53 to R56	R15 to R18, R20, R21, R23, R24, R27, R31 to R35, R49 to R52, R57 to R62

7. In this Appeal, according to the Learned Counsel for the Appellants, Respondent Nos. 1 to 13 are contesting parties.

8. In this Appeal also, Learned Counsel for the Appellants is directed to file Requisites along with Process Fee within two days from today, if not filed.

9. The Registry is directed to ascertain as to the service of Notice or otherwise in respect of Respondent No. 15 (In Appeal No. 178 of 2020) and Respondent No. 22 (in Appeal No. 179 of 2020) respectively to note down the same for the purpose of this Tribunal.

10. In both the Appeals, one of the Respondents – P. Shobha, Notice was sent and got returned with an endorsement by the Postal Authority that ‘Party Expired’. Under such circumstance, the Appellants are to take necessary steps for bringing the LRs of the deceased- P. Shobha on record and in this regard, Learned Counsel for the Appellants prays time for filing necessary Application to bring the LRs of P. Shobha on record in both the Appeals. Accordingly, 14 days’ time is granted from today.

11. The Registry is directed to List both these Appeals on **5<sup>th</sup> January, 2021**.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Nn*